

Supply-II and District Poverty Initiative Projects. These projects are at various stages of processing and the details, including the amount and the time likely to be taken in respect of these projects, will depend upon finalisation and agreement on various conditions between Government and the World Bank.

Foreign Trade Barriers

1557. SHRI VIJAY GOEL : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government's attention has been drawn to the report of the US Government on Foreign Trade Barriers, as appeared in Economic Times, dated 3rd April, 1997;

(b) if so, what is Government's reactions to the contents of this report; and

(c) what steps have been taken by the Government to ensure that exports to US do not suffer and that India is able to effectively safeguard its interests and to negotiate successfully at the WTO and bilateral consultations?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) Yes, Sir.

(b) The USA Trade Representative (US TR) releases a report on foreign trade barriers on an annual basis, which is examined in the Government for possible steps to ensure that unilateral action is avoided and Indo-US bilateral trade continues to grow.

(c) The Government takes various steps to ensure that exports to USA do not suffer and that any action taken by the USA based on their analysis is consistent with the provisions of the WTO Agreements. Further, the Government itself also identifies non-tariff barriers imposed by India's major trading partners including USA. Such barriers are then taken up bilaterally with our trading partners to ensure that market access of Indian exporters is not unreasonably hindered. In case of any inconsistency or discrimination, India has a right to approach the WTO Dispute Settlement Mechanism for redressal.

[Translation]

Export Oriented Units In Delhi and Karnataka

1558. SHRI JAI PRAKASH AGARWAL :

SHRI VIJAY SANKESHWAR :

Will the Minister of COMMERCE be pleased to state :

(a) the number of export oriented units which have been set up in Delhi and Karnataka with details of their export commitment;

(b) the details of the units which have been able to meet their export commitment with their earning through export;

(c) the details of the units which have not been able to meet their export commitment and the reasons therefor; and

(d) the steps taken by the Government to monitor the performance of these export oriented units?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (DR. BOLLA BULLI RAMAIAH) : (a) As on 31st March, 1997, 28 Export Oriented Units were in production in Delhi and 152 Export Oriented Units were in production in Karnataka. At the time of seeking approval for the scheme EOUs indicate export projections for a period of 5 year which differs from unit to unit. However as per provisions of the Exim Policy EOUs are required to export a minimum stipulated FOB value of their production during 5 years as prescribed for various sectors under the policy.

(b) Export Oriented Units have a 5 year period to fulfil export projections. However, the monitoring of their performance is done on annual basis subject to their having completed one year or more of production. Accordingly export performance of 126 units out of a total of 180 units in production in Delhi and Karnataka monitored upto the period 1995-96 reveals that 69 units have achieved above 50% upto 100% of their export projections. Value of goods exported by these units during this period was Rs. 102.79 Cr. in respect of EOUs in Delhi and US \$ 807.84 Mn. In respect of EOUs in Karnataka.

(c) 57 units have shown a shortfall more than 50% in meeting their export projections. The reasons for these are mainly lack of adequate markets and managerial/financial problems.

(d) The performance of Export Oriented Units is reviewed by the Government annually on the basis of monitoring reports of Development Commissioners of Export Processing Zones. Since the units have a minimum five year period under the scheme to fulfill their export projections, cases of marginal shortfall in achievement are kept under which by Development Commissioners while cases of serious default are referred to Director General of Foreign Trade for penal action under Foreign Trade (Development and Regulation) Act, 1992.

[English]

Recovery of Loans in Maharashtra

1559. SHRI SURESH R. JADHAV : Will the Minister of FINANCE be pleased to state :

(a) the details of the recovery of loans made by the various public sector banks located in Maharashtra, particularly in tribal and backward areas;

(b) the extent to which the recovery of loans is less or more in comparison to other States; and

(c) the steps taken by the Government to provide more loan facilities to the tribal people of the State ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) to (c) The Information is being collected and will be laid on the Table of the House to the extent available.

Local Head Office of SBI in Trivandrum (Kerala)

1560. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Government of Kerala has made any proposal of the Union Government for opening a Local Head Office to State Bank of India at Trivandrum; and

(b) if so, the action taken by the Union Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ) : (a) and (b) While the Government of Kerala have made requests for the formation of a separate circle of State Bank of India (SBI) for Kerala, SBI presently, has no such proposal to form a separate circle for Kerala. However, the discretionary power of the Deputy General Managers in-charge of zonal Offices have been considerably enhanced and some branches have been brought directly under the control of functionaries at the Local Head Office (The branches located in the State of Kerala fall under the administrative control of Chennai Circle). This arrangement would expedite decisions baoth in credit and in general matters.

Andrew Yule Group of Companies

1561. SHRI SANAT KUMAR MANDAL : Will the Minister of INDUSTRY be pleased to state :

(a) whether employees of the Andrew Yule Group of Companies are planning the first over strike to protest against financial irregularities;

(b) if so, the details thereof alongwith the details of financial irregularities;

(c) the details of the other demands of the Joint Action Committee and the outcome of their meeting with the Chairman of Andrew Yule Group of Companies; and

(d) the reaction of the Government thereto ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Andrew Yule & Company Limited (AYCL) has not received any strike notice to protest against financial irregularities.

(b) Does not arise in view of the reply to part (a) above.

(c) The other demands of the Joint Action Committee (JAC) mainly relate to the spinning off of the Engineering Division of the Company and its conversion into a Joint Venture. It was suggested by the Joint Venture Company (JAC) that the proposal should be reconsidered and ways

and means for making operations of Engineering Division viable may be explored. The Management of the company held discussions with the Unions and explained the urgency for financial and business restructuring and sought their active cooperation. The representatives of the Unions sought some more time for the studying the issue and presenting their views at the next meeting.

(d) Does not arise in view of the reply to part (c) above.

[Translation]

Closed Textile Mills of Indore

1562. SHRI SUSHIL CHANDRA : Will the Minister of TEXTILES be pleased to state :

(a) the names of textile mills are lying closed in Indore and the cases of which are under consideration of the B.I.F.R. and since when their cases have been under consideration;

(b) the number of textile mills in respect of which a decision has been taken to revive them and whether arrangement has been made for mobilising resources for their revival; and

(c) the number of textile mills of Indore, out of the sick mills, which have been given permission to sell their own land to meet the expenses incurred on salaries of labourers and other financial liabilities?

THE MINISTER OF TEXTILES (SHRI R. L. JALAPPA): (a) and (b) There are two mills in Indore, viz. M/s Hop Textiles and M/s Hukumchand Mills which are reported to be closed from 6.6.86 and 9.12.91 respectively. These mills have also been registered with Board for Industrial and Financial Reconstruction (BIFR) since 1987. BIFR has recommended a draft scheme in respect of M/s Hope Textiles, and has recommended winding up of M/s Hukumchand Mills.

(c) The statistics are not maintained centrally.

[English]

Kerala Board of Revenue Abolition Bill, 1996

1563. SHRI N.N. KRISHNADAS : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Union Government have received a Bill passed by the Kerala assembly namely "The Kerala Board of Revenue Abolition Bill, 1996" for obtaining assent of the Hon'ble President of India; and

(b) If so, the action taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): (a) Yes, Sir.

(b) The provisions of the Bill are being examined by the Central Government.